

**CENTRAL ADMINISTRATIVE TRIBUNAL****MADRAS BENCH****OA/310/01170/2013****Dated Monday ,the 24<sup>th</sup> day of February, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

Shri V.Saravanan,  
S/o Late Shri. K.Vishwanathan F/Pipe HIS,  
No. 22/23A, Marrison 1<sup>st</sup> Street,  
Alandur, Chennai – 600 016.

....Applicant

(By Advocate Mr. Giridhar & Sai)

Vs

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1. Union of India rep by its,  
The Chief Engineer, Headquarters,  
Military Engineering Service,  
Chennai Zone, Island Grounds,  
Chennai – 600 009.

2. The Garrison Engineer,  
St. Thomas Mount,  
Pallavaram,  
Chennai – 600 043.

....Respondents

(By Advocate Mr. C. Kulanthaivel)

**ORAL ORDER**

When the matter came up for hearing today, learned counsel for the applicant submitted that the applicant has since passed away.

2. In the circumstances, the **OA 1170/2013 stands abated.**